

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.15
C.P. (IB)No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners
Singapore Fund IV Pvt. Ltd. ... Petitioner
v.
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Priyanka Shetty

ORDER

1. Heard Ms. Priyanka Shetty, learned Counsel for the Petitioner.
2. Issue notice to the Respondent. Registry is directed to prepare the notice and the learned Counsel for the Petitioner is permitted to collect the notice and serve it personally on the Respondent along with Petition and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within three weeks.
3. A period of two weeks for filing reply from the date of receipt of a copy of the notice, and one week for filing rejoinder, if any, thereto from the date of receipt of a copy of Reply is granted.
4. List the C.P. on **17.01.2023.**

- Sd -

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Puja

- Sd -

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)